

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Notice a/w copy of order dt. 12/4/03 issued to all the respondents by Regd. A.D. Posts.

The same copy of order issued to the counsel for both sides.

*D.P.*  
21.4.03  
S.O.

*MR*  
21/4/03

- 1) A.Ds not returned from R.1 & 4.
- 2) A.Ds returned from R.2 & R.3 without acknowledgement.

*B. Patra*  
Registrar

*MR*  
24/6/03

25.06.03

The Applicant is absent on call. ADs returned from R.2 & 3 without any acknowledgement. I am satisfied that the service is effected on them. await return of ADs from other Respondents till 21.7.03.

*REGISTRAR*  
25/6/03

Dr. A's memo filed by the Petitioner's counsel seeking withdrawal of the case. For Order.

made by the counsel for both the parties, as an interim measure, it is directed that no recovery shall be effected from the applicant and no final orders on the disciplinary proceedings initiated against the applicant shall be passed without the leave of this Tribunal.

Hand over copies of this order to the learned counsel for both the parties and copies of this order along with notices be sent to Respondents for compliance.

*Lok*  
VICE-CHAIRMAN

*M.J.*  
MEMBER (JUDICIAL)

31-10-03

I heard D. Patra, who by filing a Memo dated 30.10.03 on behalf of the applicant seeks permission to withdraw this O.T. on the ground that his grievances have been redressed by the Respondents. I heard Shri B.C. Borse, Senior Standing Counsel. In view of memo filed, this O.T. is disposed of as withdrawn. No costs.

*Lok*  
31/10  
Vice-Chairman